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IN THE HIGH COURT OF DELHI AT NEW DELHI

+ TEST.CAS. 50/2014 ATUL NATH

..... Petitioner

Through: Ms. Devahuti Pathak, Adv.

versus

STATE OF NCT OF DELHI & ORS

..... Respondent

Through: None.

**CORAM:** 

SH. VIJAY SHANKAR (DHJS), JOINT REGISTRAR (JUDICIAL)

ORDER 07.08.2020

**%** 

In terms of notifications/office orders, file is taken up today

## Court hearing convened via video conferencing on account of Covid-19

Counsel for the respondents have not provided e-mail IDs for the purpose of proceedings via video conferencing.

Neither scanned nor physical judicial file sent by the Registry.

Registry is directed to put the judicial file on the next date of hearing.

Put up the matter for further proceedings on 26<sup>th</sup> November, 2020.

VIJAY SHANKAR (DHJS) JOINT REGISTRAR (JUDICIAL)

**AUGUST 07, 2020**/nk